

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 2182 TO BE ANSWERED ON: 31.07.2026

Uninterrupted Availability of Fertilizers

†2182. Shri Sanjay Haribhau Jadhav:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government is coordinating with the States to ensure uninterrupted availability, adequate storage and timely distribution of fertilizers to farmers keeping in view the monsoon and kharif seasons;
- (b) if so, the details thereof along with the steps taken in this regard;
- (c) whether the Government is operating a monitoring mechanism in this regard, if so, the details thereof, State-wise; and
- (d) the specific measures undertaken by the Government to provide relief to farmers, ensure fertilizer availability, enforce price control, provide subsidies and prevent black-marketing?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS

(SMT. ANUPRIYA PATEL)

(a) to (d) Following steps are taken by the Government every season for ensuring timely and adequate availability of fertilizers in the country:

I. Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the State-wise & month-wise requirement of fertilizers. On the basis of requirement projected by DA&FW, Department of Fertilizers (DoF) allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.

II. The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web-based monitoring system called integrated Fertilizer Management System (iFMS).

III. The gap between demand (requirement) and production for Urea & other fertilizer is met through imports. The import for the season is also finalized well in advance to ensure timely availability.

IV. The State Governments are regularly advised to coordinate with manufacturers and importers for streamlining the supplies through timely placement of indents.

V. Regularly coordinate with the Ministry of Railways for giving sufficient rakes, priority to fertilizers and for timely evacuation of rakes for States.

VI. The distribution of fertilizers within the State at district level is done by the concerned State government.

Accordingly, the availability of fertilizers, viz. Urea, DAP, MOP and NPKS has remained adequate across the States during the ongoing Kharif 2026 season. The information regarding the requirement, availability, sales and closing stock of said fertilizers during the said season is placed at **Annexure-A**.

Further, under Urea Subsidy Scheme, Urea is provided to the farmers at a statutorily notified Maximum Retail Price (MRP). The MRP of 45 kg bag of urea is Rs.242 per bag (exclusive of charges towards neem coating and taxes as applicable). The difference between the delivered cost of urea at farm gate and net market realization by the urea units is given as subsidy to the urea manufacturer/importer by the Government of India. Accordingly, all farmers are being supplied urea at the subsidized rates.

Besides, the Government has implemented Nutrient Based Subsidy (NBS) Scheme w.e.f. 01.04.2010 for Phosphatic and Potassic (P&K) Fertilizers. Under NBS policy, MRP of P&K fertilizers are decontrolled and companies are free to fix MRP as per their business dynamics at a reasonable level. The NBS subsidy is provided to manufacturer / importer on notified P&K fertilizers on its PoS sale during the season, depending on their nutrient content to ensure availability of fertilizers to farmers. The volatility in international prices of key fertilizers and raw materials is considered while fixing NBS rates for P&K fertilizers so that fertilizers remain affordable to the farmers.

To make DAP which is a key fertilizer, available at affordable price of Rs. 1350 per 50 kg bag, special provisions like Rs. 3500 per MT to cover 'Other Costs' which includes costs incurred from factory gate to farm gate, advantage / disadvantage due to increase / decrease in international prices, provision for GST component included in the MRP and provision for reasonable return @ 4% of net MRP (MRP-GST) have been extended to both imported and domestic DAP and imported TSP over and above NBS subsidy for Kharif 2026 season to keep the prices of fertilizers stable.

The details of total fertilizer subsidy disbursed during the last year 2025-26 and current financial year 2026-27 (as on 28.07.2026) by the Government are as under:

(Figures in Crore)		
Financial Year	Subsidy Scheme	Expenditure
2026-27 (as on 28.07.2026)	Imported P&K	5248.23
	Indigenous P&K	11111.32
	Indigenous Urea	35631.64
	Import of Urea	29159.86
	Total	81151.05

Furthermore, fertilizers are declared as an essential commodity under the Essential Commodities Act, 1955 and notified under Fertilizer Control Order, 1985. State

Governments are empowered to take action against persons involved in black-marketing of fertilizers, as per provisions of EC Act.

Besides, Department of Agriculture and Farmers Welfare (DA&FW) in consultation with the State Governments is regularly monitoring the enforcement action taken by State Governments against the cases of Black marketing and other malpractices on weekly basis.

Accordingly, information received from the DA&FW regarding the action taken by the State Governments to check black marketing and other malpractices during the Kharif 2026 season, for the period from April 2026 to July 2026 (till 24.07.2026), is placed at **Annexure-B**.

Annexure-A																	
Annexure referred to in reply of part (a) to (d) of Lok Sabha Unstarred Quesiton No. 2182 for answering on 31.07.2026																	
STATE WISE REQUIREMENT, AVAILABILITY, SALES & CLOSING STOCK OF FERTILIZERS DURING THE ONGOING KHARIF 2026 (FROM 01.04.26 TO 26.07.26)																	
fig. in LMT																	
		UREA				DAP				MOP				NPKS			
S.No	State	Requirement	Availability	DBT Sales	Closing Stock as on 26.07.26	Requirement	Availability	DBT Sales	Closing Stock as on 26.07.26	Requirement	Availability	DBT Sales	Closing Stock as on 26.07.26	Requirement	Availability	DBT Sales	Closing Stock as on 26.07.26
1	Andaman and Nicobar Islands	0.00	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2	Andhra Pradesh	3.64	6.64	2.80	3.84	0.78	1.73	0.84	0.89	0.39	0.73	0.32	0.42	2.10	6.65	2.70	3.96
3	Arunachal Pradesh	0.02	0.02	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4	Assam	1.32	2.12	1.71	0.41	0.20	0.41	0.27	0.14	0.14	0.43	0.20	0.22	0.14	0.28	0.11	0.18
5	Bihar	4.62	8.15	3.56	4.60	1.59	2.29	0.92	1.37	0.84	0.83	0.13	0.70	1.88	3.28	0.75	2.53
6	Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7	Chhattisgarh	5.88	7.48	5.20	2.28	2.49	1.98	1.45	0.53	0.63	0.82	0.52	0.30	2.00	2.30	1.61	0.70
8	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
9	Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
10	Delhi	0.02	0.09	0.08	0.01	0.00	0.03	0.02	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
11	Goa	0.01	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.01	0.00	0.00	0.00	0.02	0.02	0.01	0.00
12	Gujarat	6.20	8.55	5.93	2.62	2.54	2.28	1.64	0.65	0.31	0.41	0.21	0.20	3.42	4.26	2.35	1.91
13	Haryana	6.38	9.89	7.77	2.13	1.30	1.63	1.20	0.44	0.42	0.38	0.14	0.24	0.33	0.43	0.16	0.27
14	Himachal Pradesh	0.17	0.42	0.28	0.15	0.01	0.03	0.01	0.02	0.00	0.02	0.00	0.01	0.09	0.09	0.06	0.03
15	Jammu and kashmir	0.60	1.15	0.78	0.36	0.18	0.29	0.19	0.10	0.08	0.15	0.11	0.04	0.01	0.06	0.02	0.04
16	Jharkhand	1.44	2.15	1.09	1.06	0.43	0.41	0.25	0.16	0.04	0.06	0.01	0.05	0.53	0.60	0.28	0.31
17	Karnataka	6.58	8.93	4.85	4.08	2.76	3.27	2.38	0.89	1.33	1.60	0.80	0.81	7.61	12.42	7.13	5.30
18	Kerala	0.32	0.66	0.41	0.25	0.07	0.18	0.10	0.08	0.22	0.44	0.30	0.15	0.52	0.59	0.34	0.26
19	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
20	Madhya Pradesh	10.42	14.99	9.65	5.34	3.34	3.37	2.30	1.07	0.78	0.61	0.28	0.33	4.38	6.78	3.67	3.12
21	Maharashtra	10.32	14.56	9.35	5.21	3.47	3.70	2.69	1.01	0.88	1.83	0.89	0.94	11.96	21.74	12.19	9.55
22	Manipur	0.11	0.18	0.12	0.06	0.02	0.02	0.01	0.01	0.00	0.00	0.00	0.00	0.01	0.02	0.01	0.01
23	Meghalaya	0.02	0.02	0.01	0.01	0.02	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
24	Mizoram	0.02	0.01	0.00	0.01	0.02	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
25	Nagaland	0.01	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
26	Odisha	2.97	4.29	1.93	2.36	1.33	1.60	0.91	0.70	0.59	0.79	0.24	0.55	1.82	2.28	0.94	1.34
27	Puducherry	0.04	0.06	0.04	0.01	0.00	0.01	0.00	0.01	0.00	0.00	0.00	0.00	0.02	0.05	0.03	0.02
28	Punjab	12.10	15.47	12.29	3.18	1.55	2.45	1.37	1.08	0.58	0.64	0.22	0.42	0.49	0.50	0.19	0.31
29	Rajasthan	6.42	10.97	7.65	3.32	3.07	2.66	1.99	0.66	0.05	0.14	0.05	0.09	0.74	1.39	0.67	0.72
30	Sikkim	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31	Tamil Nadu	2.72	4.66	3.01	1.65	0.80	1.10	0.59	0.51	0.61	0.72	0.41	0.31	2.72	3.86	2.04	1.82
32	Telangana	7.26	7.88	4.27	3.61	2.04	1.93	1.62	0.31	0.57	0.54	0.15	0.39	7.18	7.68	4.49	3.18
33	Tripura	0.05	0.13	0.05	0.08	0.01	0.02	0.01	0.01	0.02	0.02	0.01	0.02	0.02	0.03	0.01	0.02
34	Uttarakhand	0.71	0.96	0.74	0.22	0.15	0.30	0.15	0.15	0.04	0.05	0.01	0.05	0.12	0.04	0.02	0.02
35	Uttar Pradesh	25.04	35.11	19.97	15.14	5.29	8.80	3.88	4.93	1.51	1.38	0.24	1.13	2.09	6.42	1.41	5.02
36	West Bengal	3.45	7.48	3.48	4.00	0.83	1.38	0.60	0.79	0.81	1.52	0.41	1.11	2.13	5.76	1.91	3.86
	All India	118.81	173.06	107.07	66.01	34.28	41.90	25.40	16.50	10.86	14.14	5.65	8.51	52.34	87.57	43.09	44.48

Annexure-B

Annexure referred to in reply of part (a) to (d) of Lok Sabha Unstarred Quesiton No. 2182 for answering on 31.07.2026

Cumulative Statement from April 26 to July 26 (as on 24.07.2026)

Action taken by the State Government to check black marketing, hoarding, quality check, diversion etc during the Kharif season from April 2026 to July 2026 as on date (24.07.2026)

States	No. of Inspections /raids	Black Marketing			Hoarding			Sub Standard Quality			Diversion			Conviction with details*	Quantity of material seized (in terms of Bag)	Total		
		Show cause notice issued	No. of licenses cancelled/sus pended	FIR registered	Show cause notice issued	No. of licenses cancelled/su spended	FIR registered	Show cause notice issued	No. of licenses cancelled/sus pended	FIR registered	Show cause notice issued	No. of licenses cancelled/sus pended	FIR registered			Show cause notice issued	No. of licenses cancelled/susp ended	FIR registered
Andaman & Nicobar Islands	32	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0	0
Andhra Pradesh	5270	4	4	0	94	66	4	37	0	0	0	0	0	NIL	0	436	70	4
Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0	0
Assam	3204	6	0	0	6	0	0	0	0	0	4	4	0	NIL	0	16	4	0
Bihar	15074	652	627	57	1	149	15	0	0	0	0	0	0	NIL	0	663	776	72
Chhattisgarh	5143	209	48	5	34	9	2	63	0	1	0	0	1	NIL	30029	306	57	9
Dadar & Nagar	0	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0	0
Delhi	150	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0	0
Goa	19	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0	0
Gujarat	7563	39	0	1	4	3	0	17	0	8	1	0	5	NIL	0	64	3	14
Haryana	494	8	7	0	22	31	6	9	6	0	3	6	2	NIL	0	42	50	8
Himachal Pradesh	56	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0	0
Jammu & Kashmir	9147	0	0	0	0	0	0	0	0	0	0	0	1	NIL	1562	0	0	1
Jharkhand	633	10	0	0	25	2	0	0	0	0	0	0	1	NIL	0	36	2	1
Karnataka	15702	2132	2	0	0	0	0	76	0	0	5	0	6	NIL	4208	2243	2	6
Kerala	630	0	0	0	0	0	0	6	0	0	2	0	0	NIL	2202	8	0	0
Madhya Pradesh	1021	0	0	4	0	0	0	0	0	9	23	22	0	NIL	0	23	22	13
Maharashtra	40574	850	575	17	728	222	1	563	426	39	16	20	7	NIL	0	2167	1243	64
Manipur	61	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0	0
Meghalaya	330	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0	0
Mizoram	97	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0	0
Nagaland	92	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0	0
Odisha	9716	0	2	0	0	0	1	4	2	0	0	0	0	NIL	120	4	4	1
Puducherry	37	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0	0
Punjab	1859	10	0	0	0	0	0	51	7	4	49	0	8	NIL	0	110	7	12
Rajasthan	8280	712	20	1	139	28	3	121	0	1	167	1	6	NIL	4288	1130	49	11
Tamilnadu	5377	0	0	0	138	0	6	221	0	0	118	0	2	NIL	0	477	0	8
Telangana	11658	28	9	6	0	0	0	0	2	0	3	2	1	NIL	0	34	13	7
Tripura	964	0	0	0	165	0	0	0	0	0	0	0	0	NIL	0	165	0	0
Uttar Pradesh	9896	1092	363	25	46	58	2	87	69	5	23	58	6	NIL	3826	1248	548	38
Uttarakhand	351	0	0	1	0	0	0	0	0	0	0	0	0	NIL	0	0	0	1
West Bengal	15601	5	2	0	264	16	0	35	0	0	0	0	0	NIL	0	304	18	0
Total	169031	5757	1659	117	1666	584	40	1290	512	67	414	113	46	0	46235	9127	2868	270

* - Details to be submitted- case number, year of FIR and year of filing of case and date of order

Above data has been compiled as reported by states

